

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
L G FIBRE PRIVATE LIMITED OPERATING IN TEXTILE SECTOR AT Ahmedabad
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	L G FIBRE PRIVATE LIMITED AACCL4304M U17200GJ2013PTC073653
2.	Address of the registered office	G-19, Basement, Sarthi Avenue, Behind Satellite Police Station, Satellite, Ahmedabad -380015
3.	URL of website	No Website of the Corporate Debtor
4.	Details of place where majority of fixed assets are located	Ahmedabad
5.	Installed capacity of main products/ services	No Production Activity
6.	Quantity and value of main products/ services sold in last financial year	392 No's/ Rs 2.83 lakhs(FY 22-23)
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	cirp.lgfibre@gmail.com ,
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	cirp.lgfibre@gmail.com
10.	Last date for receipt of expression of interest	02/02/2024
11.	Date of issue of provisional list of prospective resolution applicants	07/02/2024
12.	Last date for submission of objections to provisional list	12/02/2024
13.	Date of issue of final list of prospective resolution applicants	17/02/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22/02/2024
15.	Last date for submission of resolution plans	25/03/2024
16.	Process email id to submit EOI	cirp.lgfibre@gmail.com

Note : The above information is provided from the details provided by the Suspended Board of Directors.

Sd/-

Mr. Rahul Nareshbhai Shah
Resolution Professional
Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
Validity of AFA till 06.02.2024
20 Sudershan Society, Part 2, Naranpura, Ahmedabad
Date :18/01/2024
Place : Ahmedabad

POSSESSION NOTICE
(for immovable property)

Whereas,
The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **22.09.2021** calling upon the Borrower(s) **NIKUL H KHOKHAR AND TRIVENIBEN HARIBHAI KHOKHAR** to repay the amount mentioned in the Notice being **Rs.13,07,292.90 (Rupees Thirteen Lakhs Seven Thousand Two Hundred Ninety Two and Paise Ninety Only)** against Loan Account No. **HLSUA00315696** as on **26.06.2021** and interest thereon within 60 days from the date of receipt of the said Notice.
The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **13.01.2024**.
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.13,07,292.90 (Rupees Thirteen Lakhs Seven Thousand Two Hundred Ninety Two and Paise Ninety Only)** as on **26.06.2021** and interest thereon.
The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
FLAT NO. B-404, MANTRA SQUARE AND PALACE, OPP. BALAJI BUNGLOWS, PUNASIMADAROAD, YOGI CHOWK, SURAT, GUJARAT - 395006.

Date : 13.01.2024
Place: SURAT

Sd/-
Authorised Officer
INDIABULLS HOUSING FINANCE LIMITED

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
L G FIBRE PRIVATE LIMITED
OPERATING IN TEXTILE SECTOR AT Ahmedabad
(Under Regulation 35A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	L G FIBRE PRIVATE LIMITED AACL3404M U12006G2013PC0073653
2. Address of the registered office	G-19, Basement, Sarthi Avenue, Behind Satellite Police Station, Satellite, Ahmedabad-380015
3. URL of website	No Website of the Corporate Debtor
4. Details of place where majority of fixed assets are located	Ahmedabad
5. Installed capacity of main products/ services	No Production Activity
6. Quantity and value of main products/ services sold in last financial year	392 No. of Rs. 2.83 lakhs (FY 22-23)
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	circ.gifibre@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	circ.gifibre@gmail.com
10. Last date for receipt of expression of interest	02/02/2024
11. Date of issue of provisional list of prospective resolution applicants	07/02/2024
12. Last date for submission of objections to provisional list	12/02/2024
13. Date of issue of final list of prospective resolution applicants	17/02/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22/02/2024
15. Last date for submission of resolution plans	25/03/2024
16. Process email id to submit EOI	circ.gifibre@gmail.com

Note: The above information is provided from the details provided by the Suspended Board of Directors.
Sd/-
Mr. Rahul Nareishbhai Shah
Resolution Professional
Reg No. IBB/1/PA.001/IP.P02170/2020.2021/13367
Validity of AFA till 06.02.2024
20 Sudarshan Society, Part.2, Narangpura, Ahmedabad
Date: 18/01/2024
Place: Ahmedabad

RELIGARE HOUSING DEVELOPMENT FINANCE CORPORATION LIMITED
CIN No. U74899DL1993PLC054259
Regd Office : 1407, 14th floor Chiranjiv Tower, 43, Nehru Place, New Delhi-110019
Corporate Office : 8th Floor, Max House, Block A, D, Jh. Jh. Marg, Okhla Phase 3, Okhla Industrial Estate, New Delhi - 110020
Website : www.religarehome.com

POSSESSION NOTICE APPENDIX IV (See rule 8 (1)) (For immovable property)
Whereas the undersigned being the Authorized Officer of **Religare Housing Development Finance Corporation Limited (RHDPL)**, a Housing Finance Corporation registered with National Housing Bank (fully owned by Reserve Bank of India) under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "RHDPL") and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 07.10.2023 calling upon **YASHWANT NEMADE S/O NIVRUTI NEMADE R/O 28 LAXMI NAGAR CHALTHAN PALSANA, SURAT, GUJARAT-394315 ALSO AT SHOP NO 71 BHARAT NAGAR SHOPPING CENTRE CHALTHAN GAM PALSANA, SURAT GUJARAT-394315 ALSO AT CHINCHIKHEDE PRABO POST KURTHA HARDO TAL-BODWAD CHINCHIKHEDE PR BOGDWAD JALGAON BODWAD, MAHARASHTRA -425310 AND SUNITA YASHWANT NEMADE W/O YASHWANT NEMADE R/O 28 LAXMI NAGAR CHALTHAN PALSANA, SURAT, GUJARAT -394315 ALSO AT CHINCHIKHEDE PRABO POST KURTHA HARDO TAL-BODWAD CHINCHIKHEDE PR BOGDWAD JALGAON BODWAD, MAHARASHTRA-425318 ("The Borrower") & (The Co-Borrower) to repay the amount mentioned in the notice being **Rs. 8,81,267.43/- (Rupees Eight Lakh Eighty One Thousand Two Hundred Sixty Seven And Paise Forty Three Only)** along with interest from **28.09.2023** within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **16th day of January 2024**.
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "RHDPL" for an amount of **Rs.8,81,267.43/- (Rupees Eight Lakh Eighty One Thousand Two Hundred Sixty Seven And Paise Forty Three Only)** and interest other charges thereon **28.09.2023**.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues the "RHDPL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "RHDPL" and no further step shall be taken by "RHDPL" for transfer or sale of the secured assets.
DESCRIPTION OF IMMOVABLE PROPERTIES IS AS UNDER:-
SCHEDULE OF PROPERTY - ALL THAT PIECE AND PARCEL OF PROPERTY BEARING FLAT NO 302 ON THE 3RD FLOOR ADMEASURING 656 SQ FEET I.E. 61.15 SQ. MTS. SUPER BUILT AREA 4,362.12 SQ. FEET I.E., 33.65 SQ. MTS. BUILT UP AREA, ALONG WITH 8.72 SQ.MTS. UNDIVIDED SHARE IN THE LAND OF "SABER RESIDENCY OF JAY YOGESHWAR NAGAR", SITUATE AT BLOCK NO. 144 PAKI PLOT NO.38, 39 & 40 OF MOJJE VILLAGE CHALTHAN, TA- PALSANA, DIST : SURAT. BOUNDED AS UNDER: EAST : PLOT NO. 37, WEST : C.O.P, NORTH : SOCIETY ROAD, SOUTH : PLOT NO. 41, 42 & 43
Date: 16.01.2024
Place: Sayan, SURAT**

(Authorized Officer)
Religare Housing Development Finance Corporation Limited

PUBLIC NOTICE

Notice is hereby given that the following share certificates are registered in our name has been lost. Therefore, I have applied for issue of duplicate share certificate to the **GODREJ CONSUMER PRODUCTS LTD** (Regd office address - Godrej One, 4th Floor, Pirojshahgar, Eastern Express Highway, Vikroli E, Mumbai, Maharashtra, 400079 So, general public are hereby warned about not to deal with the following securities and if company do not receive any objection within 15 days from the date of publication of this notice on above-mentioned regd office of the company, or to the company's R&T Agent Lintime India Pvt Ltd, **UNIT GODREJ CONSUMER PRODUCTS LTD (B-102 & 103, Shrangria complex, First floor, Opp HDFC Bank, Near Radhakrishna Char Rasta, Akota, Vadodra-390020)**, the company will proceed for the issue of Duplicate share certificate(s) in my name.

Sr. No.	Folio No.	Name Of Shareholder	Distinctive No	Certificate No	Shares (Qty)
1	K003833	Kum Kum Kailash Suneja / Kapil Lailash Suneja	741348898-741349017	590522	120
2	K003833	Kum Kum Kailash Suneja / Kapil Lailash Suneja	1082189918-1082189918	613020	120

Place: Gujarat
Date: 17th January 2024

Sd/-
KAPIL KAILASH SUNEJA

sidbi Branch Office : Asset Recovery Vertical (Ahmedabad Unit), Navjivan Amrit Jayanti Bhavan, 1st Floor, Navjivan P.D., Behind Gujarat Vidhyapeeth, Ashram Road, Ahmedabad - 380015, Gujarat, Phone No. 079-27549944

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(See Rule-8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, The Authorized Officer of the **Small Industries Development Bank of India (SIDBI)** a corporation established under the Small Industries Development Bank of India Act, 39 of 1989 and having its Head Office at "SIDBI Tower", 15 Ashok Marg, Lucknow 226001 and an Asset Recovery Vertical Unit at Ahmedabad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 54 of 2002 (the Act) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **27.03.2023** calling upon the borrowers, interalia, namely **Jadeja Industries Pvt. Ltd.** to repay the amount mentioned in the notice being **Rs. 64,79,720/- (Rupees Sixty Four Lakh Seventy Nine Thousand Seven Hundred Twenty Only)** as on **10.03.2023** together with interest thereon w.e.f. **11.03.2023** within 60 days from the date of receipt of the said notice.
The Borrower / Mortgagor having failed to repay the amount, notice is hereby given to the Borrower / Mortgagor and the public in general that the undersigned being authorized officer of SIDBI has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Sub Section 4 of Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **12th day of January of the year 2024**.
The Borrower / Mortgagor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the **Small Industries Development Bank of India** for an amount of **Rs. 64,79,720/-** as on **10.03.2023** and interest & expenses thereon until full payment.
The Borrowers / Mortgagors attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/-
Authorized Officer
Small Industries Development Bank of India

Bank of Baroda PARA BAZAR Branch : Toral Building, 1st Floor, Subhash Road, Opp. Shastri Maidan, Rajkot - 360001.

Date: 10.01.2024

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
BY REGISTERED A.D./Courier

To,
1. Mr. Vishal Balvantbhai Ranpara
Address 1 : Dhanlaxmi 3, Dwarakesh Par, Nr. Prabhu Residency, BH A, Raiya Road, Rajkot - 360007
Address 2 : Flat No 101, at First Floor "Aurum One" Vardhaman Nagar, Nr. Crystal City, B/H Bapa Sitaram Temple, Opp SRP CAMP, off 150 Ring Road, Ghanateswar, Rajkot - 360006
2. Mr. Vishal Balvantbhai Ranpara
Address 1 : Dhanlaxmi 3, Dwarakesh Par, Nr. Prabhu Residency, BH A, Raiya Road, Rajkot - 360007
Address 2 : Flat No 101, at First Floor "Aurum One" Vardhaman Nagar, Nr. Crystal City, B/H Bapa Sitaram Temple, Opp SRP CAMP, off 150 Ring Road, Ghanateswar, Rajkot - 360006
Dear Sir/Madam,
Re: Credit Facilities with our Para Bazar Branch
1. We refer to our Letter Dated **26.02.2022** bearing No. Retal-00001176555-LMS conveying sanction **HOME LOAN** facilities and the terms and conditions. Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature of Facility	Limit Rs. (In lacs)	Rate of Interest	Outstanding (Contractual Dues) as on date of notice (including interest up to date of notice)
Home Loan / Term Loan	Rs. 34.67 Lakh only	10.75%	Principal : 28.91,149/- Interest: 82,385/- Total : 29,73,534/-

Security Agreement with brief description of securities.
Equitable Registered Mortgage of Property of Ms. Shital Vishal Ranpara at Flat No. 101 Carpet Area 80.29 Sq. Mts along with adjoining was area measuring 1.91 Sq. Mts totally admeasuring 82.2 Sq. Mts. on 1st Floor of Tower No. 2 of Building "Aurum One" constructed on lands admeasuring 9702.99 Sq. Mts. along with common Plot admeasuring 1079.78 Sq. Mts. totally admeasuring 10782.77 of F. P. No. 48/1 of T. P. Scheme No. 36/3 (Ghanateswar) Bearing Ghanateswar Revenue Survey No. 140/P3/P1/P2 of Village: Ghanateswar.

- In the Loan Agreement for Individual Housing Loan (28.02.2022) you have acknowledged your liability to the Bank to the tune of **Rs.31,67,000/-** as on **08.01.2024**. The outstanding stated above include further drawings and interest up to **29.73,534/-**.
- As you are aware, you have committed defaults in payment of interest on above loans/outstandings for the quarter ended December Month of 2023. You have also defaulted in payment of installments of term loan/demand loans which have fallen due for payment on **08.11.2023** and thereafter.
- Consequent upon the defaults committed by you, your loan account has been classified as a non-performing asset on **08.01.2024** in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon
- Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs. 29,73,534/- (Rs. Twenty Nine Lakh Seventy Three Thousand Five Hundred and Thirty four only)** as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
- Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.
- We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.
- We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.
- Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours faithfully,
Authorised Officer & Chief Manager, Bank of Baroda

PUBLIC NOTICE

Hero Housing Finance

Hero Housing Finance Limited hereby notifies that, with an objective to rationalize its branches, its branch situated at the following address shall be closed with effect from **April 20, 2024**:

Shop No. 27 and 28, Second Floor, Noble Chambers, City Survey No.-3995/A, Ward No. 2, Bus Stand Road, Surendra Nagar, Gujarat - 363002

Please note that the closure of the above branch shall not affect servicing of the Company's customers in any manner

For any further details, please contact the Company's representatives through following channels:
customer.care@hero.hf.com,
Toll Free Number: 18002128800

Hero Housing Finance Limited
CIN : U65192DL2016PLC301481
Regd Office : 9, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057

Shareholders are requested to note that in the page no. 16 to the EGM Notice, the Explanatory Statement of Resolution Item No. 2, the point no. 11, the amendment in Sr. No. 4 has been made as under:
11. Identity of the natural persons who are the ultimate beneficial owners of the shares proposed to be allotted and/ or who ultimately control the proposed allottees, the percentage of post preferential issue capital that may be held by them:

Sr. No.	Names of the proposed allottee(s)	Names of ultimate beneficial owners of proposed allottee(s)	Pan Card of ultimate beneficial owners
1.	Resonance Opportunity fund	Yajajdeo Lotun	NA**

** Mr. Yajajdeo Lotun, being a Mauritian Citizen, does not hold a PAN Card.

By the order of the Board
For FELIX INDUSTRIES LIMITED
Sd/-
RITESH V. PATEL (Managing Director)
(DIN: 05350896)
Registered Office: 208, Devshruti Complex, Opposite Medisurge Hospital, Near Mithakali Cross Road, Ellisbridge, Ahmedabad-380006, Gujarat

Felix

FELIX INDUSTRIES LIMITED
CIN: L40103GJ2012PLC072005
Registered Office: 208, Devshruti Complex, Opposite Medisurge Hospital, Near Mithakali Cross Roads, Ellisbridge, Ahmedabad-380006, Gujarat
Ph.: 079-26463658/59 | Email: info@felixindustries.com | Website: www.felixindustries.com

CORRIGENDUM TO THE NOTICE OF THE EXTRAORDINARY GENERAL MEETING

This Corrigendum is being issued by Felix Industries Limited ("the Company") for convening an Extra ordinary general meeting ("EGM") of the Shareholders of the Company to be held on **Saturday, January 27, 2024, at 12.30 PM (IST)** at the Registered Office of the Company at 208, Devshruti Complex, Opposite Medisurge Hospital, Near Mithakali Cross Roads, Ellisbridge, Ahmedabad-380006. This Corrigendum is to be read in conjunction with the EGM Notice dated January 2, 2024, as available on the website of the Company and National Stock Exchange of India Limited ("NSE"), where the shares of the Company are listed. The Notice of the EGM was dispatched to all the shareholders of the Company on January 5, 2024, in due compliance with the provisions of the Companies Act, 2013, and rules made thereunder, read with circulars issued by MCA and SEBI. This corrigendum is being issued to make amendments/provide additional details as mentioned herein pursuant to SEBI (ICDR) Regulations, 2018.

This Corrigendum shall form an integral part of the EGM Notice circulated to the shareholders of the Company. Accordingly, all concerned shareholders, Stock Exchanges, Depositories, Registrar and Share Transfer Agent, agencies appointed for evolving, other Authorities, regulators, and all other concerned persons are requested to take note of the below changes. All other content of EGM Notice and explanatory statement annexed thereto, save and except as mentioned in this corrigendum shall remain unchanged. On and from the date hereof, the Notice of the EGM shall always read in conjunction with this Corrigendum.

Shareholders are requested to note that in the page no. 16 to the EGM Notice, the Explanatory Statement of Resolution Item No. 2, the point no. 11, the amendment in Sr. No. 4 has been made as under:
11. Identity of the natural persons who are the ultimate beneficial owners of the shares proposed to be allotted and/ or who ultimately control the proposed allottees, the percentage of post preferential issue capital that may be held by them:

Sr. No.	Names of the proposed allottee(s)	Names of ultimate beneficial owners of proposed allottee(s)	Pan Card of ultimate beneficial owners
1.	Resonance Opportunity fund	Yajajdeo Lotun	NA**

** Mr. Yajajdeo Lotun, being a Mauritian Citizen, does not hold a PAN Card.

By the order of the Board
For FELIX INDUSTRIES LIMITED
Sd/-
RITESH V. PATEL (Managing Director)
(DIN: 05350896)
Registered Office: 208, Devshruti Complex, Opposite Medisurge Hospital, Near Mithakali Cross Road, Ellisbridge, Ahmedabad-380006, Gujarat

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YES BANK
Branch Office : Yes Bank Limited, 3rd Floor, Nath Edifice, Jilla Panchayat Chowk, Race Course, Rajkot.
Registered & Corporate Office : Yes Bank Limited, Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrowers, Co-Borrowers, Guarantors, Mortgagors that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Yes Bank Ltd. i.e. Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" on **05.02.2024**, for recovery of below mentioned dues subject to further interest and charges at contracted rate, due to the Secured Creditor from below mentioned Borrowers, Co-Borrowers, Guarantor and Mortgagors.

Sr. No.	Names of the Borrower and Co-Borrower / Guarantor	Demand Notice Amount	Reserve Price & EMD (in Rs.)
1.	Mr. Jatapara Vanraj Goradhabhai (Borrower) & Mr. Jatapara Vasantben Goradhabhai (Co-Borrower & Mortgagor)	Rs. 18,26,986.93/- as on 30 September 2022	18,00,000/- 1,80,000/-

Description of Property: All that piece and parcel of the Residential Plot No. 28 to 33 of Sub-Plot No. 28 to 33 of Land area admeasuring 55-22 Sq. Mtrs. Scheme Known as "Madhanta Park" situated at Revenue Survey No. 200 paiki 5 in the sim of Village Mahika Registration District & Sub District of Rajkot.

☛ Date and time of e-auction: **05/02/2024, 11 am to 2 pm with extension of 5 minutes each**
☛ Last date for submission of bid: **03/02/2024** ☛ Date of Property Inspection: **29/01/2024**

For detailed terms and conditions of the sale, please refer to the link provided in <https://www.yesbank.in/about-us/media/auction-property-secured-creditor> website i.e. www.yesbank.in or <https://sarfaeiauctioning.net>.
In case of any difficulty in obtaining Tender Documents/e-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for Queries, Please Contact Concerned Officials of **YES BANK LTD., Mr. Kalpesh Raval on 97277 25758** or Email : kalpesh.raval@yesbank.in, and Officials of M/s. e-Procurement Technologies Limited (Auction Tiger) Ahmedabad, Bidder Support Numbers : 9265562821, 079-61200594/598/568/587/538. Email : support@auctiontiger.net.

SALE NOTICE TO BORROWER / GUARANTORS
The above shall be treated as Notice U/r 9(1) of Security Interest (Enforcement) Rules, 2002, to the Obligants to pay the same within 15 days from the date of publication.
Date : 18.01.2024,
Place : Rajkot

Sd/-
Authorised Officer

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YES BANK
Branch Office : Yes Bank Limited, 3rd Floor, Nath Edifice, Jilla Panchayat Chowk, Race Course, Rajkot.
Registered & Corporate Office : Yes Bank Limited, Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrowers, Co-Borrowers, Guarantors, Mortgagors that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Yes Bank Ltd. i.e. Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" on **05.02.2024**, for recovery of below mentioned dues subject to further interest and charges at contracted rate, due to the Secured Creditor from below mentioned Borrowers, Co-Borrowers, Guarantor and Mortgagors.

Sr. No.	Names of the Borrower and Co-Borrower / Guarantor	Demand Notice Amount	Reserve Price & EMD (in Rs.)
1.	Mr. Jatapara Vanraj Goradhabhai (Borrower) & Mr. Jatapara Vasantben Goradhabhai (Co-Borrower & Mortgagor)	Rs. 18,26,986.93/- as on 30 September 2022	18,00,000/- 1,80,000/-

Description of Property: All that piece and parcel of the Residential Plot No. 28 to 33 of Sub-Plot No. 28 to 33 of Land area admeasuring 55-22 Sq. Mtrs. Scheme Known as "Madhanta Park" situated at Revenue Survey No. 200 paiki 5 in the sim of Village Mahika Registration District & Sub District of Rajkot.

☛ Date and time of e-auction: **05/02/2024, 11 am to 2 pm with extension of 5 minutes each**
☛ Last date for submission of bid: **03/02/2024** ☛ Date of Property Inspection: **29/01/2024**

For detailed terms and conditions of the sale, please refer to the link provided in <https://www.yesbank.in/about-us/media/auction-property-secured-creditor> website i.e. www.yesbank.in or <https://sarfaeiauctioning.net>.
In case of any difficulty in obtaining Tender Documents/e-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for Queries, Please Contact Concerned Officials of **YES BANK LTD., Mr. Kalpesh Raval on 97277 25758** or Email : kalpesh.raval@yesbank.in, and Officials of M/s. e-Procurement Technologies Limited (Auction Tiger) Ahmedabad, Bidder Support Numbers : 9265562821, 079-61200594/598/568/587/538. Email : support@auctiontiger.net.

SALE NOTICE TO BORROWER / GUARANTORS
The above shall be treated as Notice U/r 9(1) of Security Interest (Enforcement) Rules, 2002, to the Obligants to pay the same within 15 days from the date of publication.
Date : 18.01.2024,
Place : Rajkot

Sd/-
Authorised Officer

SYMBOLIC POSSESSION NOTICE
(FOR IMMOVABLE PROPERTY)

DCB BANK

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned in below table calling upon named borrowers, co-borrowers/guarantor to repay the amount mentioned in the notice being as detailed mentioned in table given hereunder within 60 days from the date of receipt of the said notice.
The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower/ guarantor and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Ordinance read with Rule 9 of the said Rules on the dates mentioned as below.
The borrower, Co-Borrower/ guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for an amount as mentioned in the demand notices and further interest thereon.

Sr. No.	Agreement No	BORROWER, CO-BORROWER, GUARANTORS & LEGAL HEIRS NAME	Date & Type of Possession
1	455620000286 & 455620000161 & 454260000107	M/S. GLOBE DETECTIVE SERVICES THROUGH PROPRIETOR MR. PIRMAHAMAD BURHAN PATEL & MR. PIRMAHAMAD BURHAN PATEL & SABERABIBI PIRMAHAMAD PATEL	Symbolic Possession Taken on 16.01.2024
Date & Amount of Demand Notice 18.08.2023 & Rs. 23,33,365.04/- (Rupees Twenty Three Lakh Thirty Three Thousand Three Hundred Sixty Five Rupees and Four paise Only) as on 18.08.2023			
Property Description 1. IMMOVABLE PROPERTY BEARING OFFICE NO. G-2 A "GOLDEN TRADE CENTRE" BUILT UP AREA 14.86 SQ. MTRS. SITUATED REVENUE SURVEY NO.501/2, 500/2, 472/A PAKI PLOT NO. 1, 5 TO 14, 21 TO 25 OF MOJJE VILLAGE ANKLESHWAR, DIST : BHARUCH. 2. IMMOVABLE PROPERTY BEARING FLAT NO.2 "GOLDEN TRADE CENTRE" BUILT UP AREA 72.30 SQ. MTRS. SITUATED REVENUE SURVEY NO.501/2, 500/2, 472/A PAKI PLOT NO. 1, 5 TO 14, 21 TO 25 OF MOJJE VILLAGE ANKLESHWAR, DIST : BHARUCH. 3. IMMOVABLE PROPERTY BEARING FLAT NO. G-4, "GOLDEN TRADE CENTRE" BUILT UP AREA 48.77 SQ. MTRS. SITUATED REVENUE SURVEY NO.501/2, 500/2, 472/A PAKI PLOT NO. 1, 5 TO 14, 21 TO 25 OF MOJJE VILLAGE ANKLESHWAR, DIST : BHARUCH. 4. IMMOVABLE PROPERTY BEARING FLAT NO. G-3, "GOLDEN TRADE CENTRE" BUILT UP AREA 48.77 SQ. MTRS. SITUATED REVENUE SURVEY NO.501/2, 500/2, 472/A PAKI PLOT NO. 1, 5 TO 14, 21 TO 25 OF MOJJE VILLAGE ANKLESHWAR, DIST : BHARUCH. 5. IMMOVABLE PROPERTY BEARING FLAT NO.1, "GOLDEN TRADE CENTRE" BUILT UP AREA 48.77 SQ. MTRS. SITUATED REVENUE SURVEY NO.501/2, 500/2, 472/A PAKI PLOT NO. 1, 5 TO 14, 21 TO 25 OF MOJJE VILLAGE ANKLESHWAR, DIST : BHARUCH.			
2	HHOMAIK0005571	JAYANTIBHAI VALLABHBHAI VEKARIYA & DAKSHABEN VEKARIYA	Symbolic Possession Taken on 16.01.2024
Date & Amount of Demand Notice 25.08.2023 & Rs.9,77,249.89/- (Rupees Nine Lakh Seventy Seven Thousand Two Hundred Forty Nine Rupees and Eighty Nine Paise Only) as on 25.08.2023			
Property Description IMMOVABLE PROPERTY BEARING SA DARSHAN RESIDENCY, N.H.No.8, PLOT NO.295 ADMEASURING AREA 44.59 SQ.MTRS, R.S.NO.204,205-B PAKI, AT.KAPODARA, TA.ANKLE			

